THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) : Sir, with your permission I rise to announce that Government Business in this House during the week commencing Monday, the 14th August, 1972, will consist of:—

(1) Consideration and passing of-

(a) The Victoria Memorial (Amendment) Bill, 1972.

SHRI BHUPESH GUPTA: 'Victoria' again? Don't bring in that name.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It is the Title of the Bill.

SHRI OM MEHTA: Yes, Sir, it is the Title of the Bill and we have to amend the Bill. It will come up before you.

(b) The Diplomatic Relations (Vienna Convention) Bill, 1972, as passed by Lok Sabha.

(2) Discussion on the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70 on a motion to be moved by the Minister of Education and Social Welfare.

(3) Consideration and return of the Income-tax (Amendment) Bill, 1972, as passed by Lok Sabha.

(4) Consideration and passing of the Public Debt (Amendment) Bill, 1972, as passed by Lok Sabha.

(5) Consideration and return of the Taxation Laws (Amendment) Bill, 1972, as passed by Lok Sabha.

SHRI BHUPESHGUPTA:Onesuggestion.You know very well.Sir,that today we will withdraw theBill,I mean my Bill will be withdrawn.Mr.6—11R.S-S./72Sir,

Mirdha had promised that he would bring forward a Bill after the deletion of Article 314 for the abolition of the special privileges of the I.C.S. and for providing the new rules and so on. I wrote to him that he should consult me and others. He has said our views will be kept in view. I do not know how far it has progressed, where the matter is, when this Bill will come.

(Arndt.) EM, 1972

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Minister is not here in the House.

SHRI OM MEHTA: It is between you and Mr. Mirdha.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Minister is not here now. You can raise the matter when he comes.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1972

भी ओइम् प्रकाश त्यागी: श्रीमन्, मैं प्रस्ताव करता हूं कि लोक प्रतिनिधित्व अधिनियम, 1951 का और सशोधन करने वाले विधेयक को पुरःस्थापित करने की मुझे अनुमति दी जाये।

The question was put and the motion was adopted.

भी ओइम् प्रकाझ त्यागी: मैं विघेयक को। प्ररःस्थापित करता हं।

THE INDIAN PENAL CODE (AMENDMENT) BILL, 1972

SHRI A. N. MULLA: Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code.

The question was put and the motion was adopted.

SHRI A. N. MULLA: Sir, I introduce the Bill.